

(2)

Central Administrative Tribunal, Principal Bench

Original Application No. 900 of 2003

New Delhi, this the 4th day of April, 2003

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)**

R.B.S. Tyagi,
S/o late Shri Ram Avtar Tyagi,
DANI Civil Service Officer,
(under suspension)
Govt. of Delhi,
R/o Quarter No. 47/20,
Delhi Admn. Flats, Rajpura Road,
Delhi-54

.... **Applicant**

(By Advocate: Shri T.R. Kakkar)

Versus

1. Union of India through
Secretary to Govt. of India,
UT Section-III, Ministry of Home Affairs,
North Block, Central Secretariat,
New Delhi-1

2. The Chief Secretary,
Govt. of N.C.T. Delhi,
I.P. Estate,
New Delhi.

.... **Respondents**

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant does not press the present application and states that he would prefer an application for disobedience of the directions of this Tribunal in O.A.1727/2001 decided on 17.5.2002.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

V.K. Majotra
(V.K. Majotra)

Member (A)

V.S. Aggarwal
(V.S. Aggarwal)

Chairman

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